# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 14.06.2012

The meeting No.10/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 14.06.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.07/AM-13 dated 24.05.2012, Meeting No.08/AM-13 dated 31.05.2012 and Meeting No.09/AM-13 dated 07.06.2012 were ratified. The agenda for meeting No.10/AM-13 dated 14.06.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 10/84-ALC3/2012 MEETING DATE : 14.06.2012

Case No.:39/10/84-ALC3/2012 Party Name: ACHIEVER APPARELS PVT. Meet No/Date:10/84-ALC3/2012 Status:

	LTD.,	14.06.2012	Approved
HQ File :01/84/050/00090/AM13/	RLA File :05/23/040/00522/AM12/	Lic.No/Date:0510321473 30.03.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies jacket made from 100%	2500 Nos.	100% Cotton Denim	6300 Sq. meter
	Cotton Denim Fabric, GSM-		Fabric, Width-57/58"	(@ 2.52 sq.
	277+/-10% (Style No.		(Cuttable), OW-59/60",	meter per piece)
	IC205378)		GSM-277+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:40/10/84-ALC3/2012	Party Name: EXPECTATIONS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
HQ File :01/84/050/00091/AM13/	RLA File :33/24/040/00026/AM12/	Lic.No/Date:3310022242 30.03.2012	Reject

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee is of the view that weight of the export product includes the weight of the cushion cover plus the weight of the filling material cannot have the same weight on the accountable portion of the imported item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:25/10/84-ALC3/2012	,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
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HQ File :01/84/050/00076/AM13/	Lic.No/Date:0510321907 10.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given any size, specification, bifurcation of any of the export product. Therefore, the Committee is unable to compute the wastage in this case. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided allow 5% wastage on the import basis and to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Shawls, Scarves, Stoles, Muffler,	100.00	Cashmere Silk yarn upto	105.00 Kgs.
	Blankets made of Cashmere Silk	Kgs.	120/2 NM	(including 5%
	yarn upto 120/2 NM			wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
4	HQ File :01/84/050/00060/AM13/		Lic.No/Date:1110026989 12.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

Case No.:36/10/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	14060010	Status: Approved
HQ File :01/84/050/00087/AM13/		Lic.No/Date:0510322208 13.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	8500 Nos.	100% Polyester Dyed	13,770 Sq.
	Polyester Dyed woven Fabric,		woven Fabric, GSM-93+/-	meter (@ 1.62
	GSM-93+/-10%		10%	sq. meter per
	(Style:288073/288073P)			piece)
2.	Ladies Top made of 100%	9800 Nos.	100% Polyester Dyed	20,580 Sq.
	Polyester Dyed woven Fabric,		woven Fabric, GSM-78+/-	meter (@ 2.10
	GSM-78+/-10%		10%	sq. meter per
	(Style:288064/289374)			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:37/10/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL		Status: Approved
HQ File :01/84/050/00088/AM13/	I	Lic.No/Date:0510322206 13.04.2012	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the deta			

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		·
1.	Ladies Top made of 100% Silk	2300 Nos.	100% Silk Dyed woven	3795 Sq. meter
	Dyed woven Fabric, GSM-		Fabric, GSM-50+/-10%	(@ 1.65 sq.
	50+/-10% (Style:00401463			meter per piece)

Cassie Lace Tee with Indian	
lace)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	14.06.2012	Status: Approved
HQ File :01/84/050/00078/AM13/		Lic.No/Date:0510323111 25.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infant Dress in 100% Cotton Corduroy 21W printed woven Fabric, GSM-151+/-10% (Variation) with indigenous lining & diaper, Style No.915138.		100% Cotton Corduroy 21W printed woven Fabric, GSM-151+/-10% (Variation)	4550 Sq. meter (@ 1.116 sq. meter per piece)
2.	Ladies Top in 100% Polyester printed woven Georgette Fabric, GSM-70+/-10%, Style No. 900792		100% Polyester printed woven Georgette Fabric, GSM-70+/-10%	, I

The GSM should match in both import and export.

	LC3/2012 Status: Transferred
HQ File :01/84/050/00058/AM13/   RLA File :03/95/040/00023/AM13/   Lic.No/Date:031069236   26.04.2012	5

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

	II .	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
9	HQ File :01/84/050/00059/AM13/		Lic.No/Date:0310692364 26.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

	1. 19	14.06.2012	Status: Approved
HQ File :01/84/050/00061/AM13/		Lic.No/Date:0710087970 27.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after

deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. Export Product Export Import item Quantity allowed

			Quantity		
10	1.	Flexible Intermediate Bulk	3,40,000	PP Woven Fabrics	3,06,000.00 Kgs (1.02
		Containers; Content: PP	Kgs.	UV Stabilized	Kg/Kg content in the
		Woven Fabrics UV			export product
		Stabilized- 3,00,000.00		PP Multifilament yarn	10,500.00 Kgs (1.05
		Kgs., PP Yarn-10,000			Kg/Kg content in the
		Kgs. and LLDPE-30,000			export product
		Kgs.		LLDPE Granules	31,500.00 Kgs. (1.05
					Kg/Kg content in the
					export product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/10/84-ALC3/2012	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
HQ File :01/84/050/00069/AM13/	RLA File :35/24/040/00042/AM12/	Lic.No/Date:3510038281 30.04.2012	Reject
Decision: The Committee considered	the case as per agenda alongwith other	er relevant papers and observed	that import and

export item are appears to be same. The Committee is not clear what is the expansion of alphabet 'CF' in the description of export item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

II I	1 3	14062012	Status: Approved
HQ File :01/84/050/00072/AM13/		Lic.No/Date:5610000416 30.04.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after

deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case e as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible Intermediate Bulk	1000.000	PP Granules	399.000 MT (1.05
	Containers with PE Liner;	MT		Kg/Kg content in the
	Net Content: 1) PP			export product
	Granules- 380.000 MT, 2)		UV Stabiliser	20.400 M.T. (2% of the
	UV Stabilizer-20.000 MT,		(containing not more	Resin content in Expor
	3) LLDPE Granules-		than 20% U.V.	product)
	350.000 MT, 4) PE Liner-		Stabiliser) where	
	150.000 MT, 5) PP Yarn		export product	
	(PP M.F. Yarn)-100.000		contains U.V. stabiliser	
	MT, 6) Packing Material		LLDPE Granules	367.500 MT (1.05
	(PP Granules)-10.000 MT			Kg/Kg content in the
				export product
			PE Liner	82.500 MT(0.55
				Kg/Kg content in the
				export product
			PP Yarn (PP M.F.	105.000 MT (1.03
			Yarn)	Kg/Kg content in the
				export product
			Packing material – PP	As per packing policy.
			Granules	

Case No.:19/10/84-ALC3/2012	Party Name: ARVIND LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00070/AM13/	RLA File :08/24/040/00041/AM13/	Lic.No/Date:0810111288 02.05.2012	

<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details
submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities
present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

1	the meeting accided to rating the ria			1
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Chemically treated Flame	4,63,576.160	Organic Phosphorous	1,33,510 Kgs
	Retardant Woven Fabric of	Kgs.	Compound (Pyrovatex CP	(@ 288 grams
	cotton containing 85% or more		New)	per Kg. content
	by weight of cotton			of the export
				product)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions and the conditions laid down in General Note No.5 of Textile product and amended vide Public Notice No.88, dated 27.12.2011.

Case No.:24/10/84-ALC3/2012		arty Na	me: S.B. IMPEX		Meet No/Date:10/84-ALC3/2012 14.06.2012			Status: Approved
HQ File :01/84/050/00075/AM13/			l II			Lic.No/Date:0410136045 02.05.2012		
submitted	: The Committee considered the in this case. Accordingly, Continuous decided to the continuous d	mmitte	e after delibe	erations in consulta	ation with re	presentatives	oftech	_
S.No.	the meeting decided to ratify the Export Product		Export	Import item	s case as de	Quantity al		
			Quantity				io wea	
1.	Human Hair Remy (100%) si	ingle	385.00	Human Hair Ray	W	481.25	Kgs.	
	drawn		Kgs.			(including wastage)	25%	

II II		1,4,0,0,0,10	Status: Approved
HQ File :01/84/050/00071/AM13/		Lic.No/Date:3010085568 03.05.2012	
	.1 1 1.4 .1	1 , 1 , ,1	1.1 1.9

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
	_	Quantity		
1.	Acrylic Yarn dyed (under	2,00,000	Acrylic Dyed Fibre/ Tow	2,23,000 Kgs.
	worsted system) (1.1150 Kg/Kg	Kgs.	2-4 D	
	content in export product)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/10/84-ALC3/2012	-	14.06.2012	Status: Approved
HQ File :01/84/050/00054/AM13/		Lic.No/Date:3010085565 03.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Acrylic Nylon blended dyed	40,000	Acrylic Fibre, 2-4 D	26,640 Kgs.
	yarn (under worsted system) Kgs.		Nylon Tops, 2-4D	17,280 Kgs.
	(60% Acrylic content, 40%		Cationic Dyes 100% strength	480 Kgs.
	nylon content)		Misc. Chemicals (Retarder/	2560 Kgs.

Liv. Agent Softner(Hydr./ Cationic/Bulky/Silicon), Acetic acid, Non-Ionic Washing Agent, Anti Static Agent, Softner Flakes Textile Auxiliaries
Misc. Dyes (Nylon Dyes/ 320 Kgs.  Metal Complex Dyes), 100%  strength

The Dyes and Chemicals in respect of import item No.3 to 5 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5 and amended vide Public Notice No.88, dated 27.12.2011.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:38/10/84-ALC3/2012	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
	HQ File :01/84/050/00089/AM13/	RLA File: 05/23/040/00030/AM13/	Lic.No/Date:0510323913 03.05.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the					

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Night wear (Net content	161 Nos.	100% Silk Habutai sand	381.6 Sq. meter
1.	of imported input in export		wash fabric, GSM-43+/-	(@ 2.37 sq.
	product: 100% Silk Habutai		10%, Full width-44 Inches	meter per piece)
	sand wash fabric, GSM-43+/-			
	10%, Full width-44 Inches=			

		331.535 meters)			
17	2.	Ladies Pyjama (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches= 330.128 meters)	192 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches	380.2 Sq. meter (@ 1.98 sq. meter per piece)
	3.	Ladies Top (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches= 214.544 meters)	116 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches	246 Sq. meter (@ 2.12 sq. meter per piece)
	4.	Ladies Night Dress (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches=441.965 meters)	154 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches	508.2 Sq. meter (@ 3.30 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/10/84-ALC3/2012	Party Name: GRASIM INDUSTRIES LTD.,	14.06.2012	Status: Approved
HQ File :01/84/050/00056/AM13/		Lic.No/Date:3410034049 07.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

present in the meeting d	decided to ratify	the Advance	e Authorization	issued in this	case, taking in	cue from SIO	N A-1877, as
detailed below:-							

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Artificial Staple Fibre of	200.000	Caustic Soda Lye	100.000 M.T.
	Viscose Rayon	M.T.	Wood Pulp	210.000 M.T.
			Spin Finish Oil	0.400 M.T.
			Additive (Berol)	0.600 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:22/10/84-ALC3/2012	Party Name: KAPOOR COTSYN EXPORTS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
	HQ File :01/84/050/00073/AM13/		Lic.No/Date:3010085714 07.05.2012	Reject
$\  \ _{10} \ $	Designe The Committee considered the ease of new agends alongwith other relevant naners and absenced that applicant from			

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has not given width, GSM, Style No. of export item. Alternatively, the firm has given the net weight of each export product in K.G. term of import item. In view of above, the Committee was unable to compute the requirement of import product asked for and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:4/10/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
20	HQ File :01/84/050/00055/AM13/		Lic.No/Date:3410034091 09.05.2012	Defer Date: 12.07.2012
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.07.2012.

Case No.:28/10/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00079/AM13/		Lic.No/Date:0510324279 09.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
.	1.	Girls Dress made of 100%	12,600	100% Polyester dyed	13,860 Sq.
		Polyester dyed velvet Fabric,	Nos.	velvet Fabric, GSM-	meter (@ 1.10
		GSM-210(Tolerance + or -		210(Tolerance + or -10%)	sq. meter per
		10%), Style No. 135397.			piece)
	2.	Ladies Top made of 100%	6050 Nos.	100% Polyester dyed	10,164 Sq.
		Polyester dyed Fabric, GSM-		Fabric, GSM-43(Tolerance	meter (@ 1.68
		43(Tolerance + or -10%), Style		+ or -10%)	sq. meter per
		No.FH131.			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: IMPERIAL READYMADE	Meet No/Date:10/84-ALC3/2012	Status:
	GARMENTS FACTORY INDIA PVT LTD	14.06.2012	Approved
HQ File :01/84/050/00074/AM13/		Lic.No/Date:0410136330 10.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies pant (Trousers) made	15,163	98% Cotton 2% Spandex	34,116.880
1,	of 98% Cotton 2% Spandex	Nos.	Fabric, Cuttable width: 56/57"	Sq. meter
	Fabric, GSM-237+/-10%		GSM-237+/-10%	4
			80% Polyester 20% Cotton T/C	6216.830 Sc
			Pocketing fabric, width-58",	meter
			GSM-105+/-10%	
			Zippers	15,163 Nos.
2.	Ladies pant (Trousers) made	22,708	86% Cotton 13% Polyester 1%	51,093.750
	of 86% Cotton 13%	Nos.	Spandex Denim Fabric, Width:	Sq. meter
	Polyester 1% Spandex Denim		57/59" GSM-356+/-10%	
	Fabric, GSM-356+/-10%		80% Polyester 20% Cotton T/C	9310.280 Sc
			Pocketing fabric, width-58",	meter
			GSM-105+/-10%	
			Zippers	22,708 Nos.
3.	Ladies pant (Trousers) made	18,192	87% Cotton 12% Polyester 1%	40,931 Sc
	of 87% Cotton 12%	Nos.	Spandex Denim Fabric, Width:	meter
	Polyester 1% Spandex Denim		57/59" GSM-337+/-10%	
	Fabric, GSM-337+/-10%		80% Polyester 20% Cotton T/C	7458.720 Sc
			Pocketing fabric, width-58",	meter
			GSM-105+/-10%	
			Zippers	18,192 Nos.
4.	Ladies pant (Trousers) made	18,964	98% Cotton 2% Spandex	42,668.220
	of 98% Cotton 2% Spandex	Nos.	Fabric, Cuttable width: 49"	Sq. meter
	Fabric, GSM-271+/-10%		GSM-271+/-10%	10.06133
			Zippers	18,964 Nos.
5.	Ladies pant (Trousers) made	19,684	98% Cotton 2% Spandex	44,289.220

of 98% Cotton 2% Spandex Fabric, GSM-237+/-10%	Nos.	Fabric, Cuttable width: 56/57" GSM-237+/-10%	Sq. meter
		Zippers	19,684 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

			Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
23	HQ File :01/84/050/00077/AM13/			Defer Date: 12.07.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.07.2012.

Case No.:6/10/84-ALC3/2012	1 3	14.06.2012	Status: Approved
HQ File :01/84/050/00057/AM13/		Lic.No/Date:0710088199 14.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's/Ladies Trouser made of	4580 Nos.	99% Cotton 1% Polyester	12,366 Sq.
	99% Cotton 1% Polyester dyed		dyed Corduroy Fabric,	meter
	Corduroy Fabric, GSM-274		GSM-274 (Tolerance Plus	
	with 100% Polyester dyed		or Minus 10%)	
	fabric, GSM-135 (Tolerance		100% Polyester dyed	357.240 Sq.

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Plus or Minus 10%), Style No.94270R	fabric, GSM-135 meter
No.94270R	(Tolerance Plus or Minus
	10%)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:35/10/84-ALC3/2012		14.06.2012	Status: Approved
HQ File :01/84/050/00086/AM13/		Lic.No/Date:0510324858 15.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Babies Dress made from 75%	5239 Nos.	75% Viscose 25%	5291.390 Sq.
	Viscose 25% Polyester Fabric,		Polyester Fabric, GSM-	meter (@ 1.01
	GSM-180+/-10%, Style No.		180+/-10%	sq. meter per
	132431-770078.			piece)
2.	Children (Girls) Dress made	7998 Nos.	75% Viscose 25%	10,957.260 Sq.
	from 75% Viscose 25%		Polyester Fabric, GSM-	meter (@ 1.37
	Polyester Fabric, GSM-180+/-		180+/-10%	sq. meter per
	10%, Style No. 132431-			piece)
	770078			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/10/84-ALC3/2012

Party Name: LAXMI FABRICS

Meet No/Date:10/84-ALC3/2012

Status:

			14.06.2012	Deferred
26	HQ File :01/84/050/00066/AM13/	I	Lic.No/Date:0710088234 16.05.2012	Defer Date: 12.07.2012
			10.03.2012	12.07.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. It was decided to defer the case for re-listing on 12.07.2012.

Case No.:11/10/84-ALC3/2012	5	14.06.2012	Status: Approved
HQ File :01/84/050/00062/AM13/		Lic.No/Date:0710088246 17.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
	_	Quantity		•
1.	Polyamide dyed/printed fabrics (87% Polyamide, 13% Elastometric, width-153 cm+/-10%, GSM-153+/-10%)	meter	Polyamide grey fabrics (87% Polyamide, 13% Elastometric, width-153 cm+/-10%, GSM-153+/-10%)	(including 2%

The GSM should match in both import and export.

Case No.:29/10/84-ALC3/2012		Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
HQ File :01/84/050/00080/AM13/		Lic.No/Date:0510325286 18.05.2012	Reject

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that sketch of garment and measurement of export product has not been given by the applicant firm. The Committee is unable to understand why powerline has been shown in the manufacturing process chart. In view of this, the Committee was unable to compute the requirement of inputs asked for and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:12/10/84-ALC3/2012	14.06.2012	Status: Approved
HQ File :01/84/050/00063/AM13/	Lic.No/Date:0710088309 21.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
B.110.		Quantity	import tem	Quartery and wea
1.	100% Silk dyed/printed	20,000 Sq.	100% Silk dyed/printed	20,400 Sq.
	georgette fabrics, width-140		georgette fabrics, width-	meter
	cm+/-10%, GSM-65+/-10%,		140 cm+/-10%, GSM-	
	15MM+/-10%		65+/-10%, 15MM+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case	No.:13/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
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29

	HQ File :01/84/050/00064/AM13/	Lic.No/Date:0710088366	Defer Date:
30		22.05.2012	12.07.2012
- 11			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. It was decided to defer the case for re-listing on 12.07.2012.

31		Case No.:14/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
	31	HQ File :01/84/050/00065/AM13/			Defer Date: 12.07.2012
	- 1	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. It was decided to defer the case for re-listing on 12.07.2012.			

1	Party Name: ORIENT FA EXPORTS(INDIA) PVT		II II		Status: Approved
HQ File :01/84/050/00081/AM13/	II II		AM13/ Lic.No/Date:0510325542 22.05.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the d submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorizement in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-					<u> </u>
S.No. Export Product	Export	Import item		Quantity allowed	

			Quantity		
$\parallel_{32}\mid$	1.	Girls Top in 100% Polyester	4490 Nos.	100% Polyester solid dyed	6016.600 Sq.
		solid dyed woven fabric, GSM-		woven fabric, GSM-81+/-	meter (@ 1.34
		81+/-10% (Variation), Style		10% (Variation)	sq. meter per
		No.423287/423288/ 423289.			piece)
	2.	Girls Top in 100% Cotton yarn	8700 Nos.	100% Cotton yarn dyed	11,832 Sq.
		dyed woven fabric, GSM-		woven fabric, GSM-	meter (@ 1.36
		150+/-10% (Variation), Style		150+/-10% (Variation)	sq. meter per
		No. 423284/423285/423286.			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:31/10/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved		
HQ File :01/84/050/00082/AM13/		Lic.No/Date:0510325540 22.05.2012			
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-					

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infant Top in 100% Cotton printed woven fabrics, GSM-90+/-10% (Variation), Style No.915149/237646		100% Cotton printed woven fabrics, GSM-90+/-10% (Variation)	

The GSM should match in both import and export.

	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	14.06.2012	Status: Approved
HQ File :01/84/050/00083/AM13/	RLA File :05/24/040/00051/AM13/	Lic.No/Date:0510325541 22.05.2012	
<b>D</b> • • • • • • • • • • • • • • • • • • •	1.4 1 1 1.4	1 , 1 , , , , , , , , , , , , , , , ,	1 /1 1 / 1

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infant Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining and diaper, Style No.266151.		100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)	*
2.	Girls Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining, Style No. 266151.		100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)	*

The GSM should match in both import and export.

Case No.:34/10/84-ALC3/2012	1 -	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00085/AM13/	RLA File :05/24/040/00055/AM13/	Lic.No/Date:0510325525	

						22.05.2012		
	Decision:	The Committee considered	d the ca	se as per age	nda alongwith ot	ther relevan	nt papers and went t	hrough the details
	I <b>I</b>	in this case. Accordingly,					<u> </u>	chnical authorities
	present in	the meeting decided to ratify	the Adv	vance Authoriz	zation issued in the	is case as	detailed below:-	
25	S.No.	Export Product		Export	Import item		Quantity allowed	
35				Quantity				
	1.	Ladies Skirts made of	Cotton	51,200	Cotton Croch	et fabric,	42,000 Sq. meter	
		Crochet fabric, width-	40"	Nos.	width-40"	GSM-		
		GSM-230+/-10% and Po	olyester		230+/-10%			
		Lining, Product Name:	EBBA					
		Crochet Skirt.						
	The GSM	should match in both import	and exp	port.				
	The R.A.	shall be advised to take nece	essary ac	ction subject to	compliance of c	other usual	conditions.	
	Case No.:10	6/10/84-ALC3/2012	Party Na	me: LAXMI FA	BRICS	H	Date:10/84-ALC3/2012	Status: Rejected
						14.06.2012		
	HQ File :01/	84/050/00067/AM13/	RLA File	2:07/24/040/0008			Reject	
36 D :: The C :: 11 14 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1								
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and surprise to note that import							
	quantity is less than the export quantity. In view of this, the Committee was unable to compute the requirement of inputs asked							
	ll .	nstrained to reject the case.	_					
		RLA may take suitable cons	equentia	l action accord	dingly.			

	Party Name: MASTURLAL PRIVATE LIMITED	1,4,0,6,0010	Status: Approved
HQ File :01/84/050/00068/AM13/		Lic.No/Date:0710088424 24.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

37	present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-						
	S.No.	Export Product	Export	Import item	Quantity allowed		
			Quantity				
	1.	P-84 Filter bags containing	781.782	P-84 Polyamide staple	476.500 Kgs.		
		471.782 Kgs. of Polyamide	Kgs.	fibre, Natural 1.7 Dtex/60			
	staple fibre – 620 Nos.		-	MM			
1	EET D. A	1 11 1 1 1 1 1		1' 0 1 1	41.1		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:33/10/84-ALC3/2012	14.06.2012	Status: Approved
HQ File :01/84/050/00084/AM13/	Lic.No/Date:0510325784 24.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's T-Shirt (Full Sleeve) made from 65% Cotton 35% Polyester plated Pique Jersey fabric, GSM-195+/-10% and 60% Cotton 40% PES Flat Knit RIB 1x1, Style No.ARMZ2118.	4712 Nos.	65% Cotton 35% Polyester plated Pique Jersey fabric, Width- 65", GSM-195+/-10% 60% Cotton 40% PES Flat Knit RIB 1x1 (in form of pcs. of different	(@1.86 sq. meter per piece
			sizes and width of 9.5 cms each)	

The GSM should match in both import and export.

II I	1 -	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved			
HQ File :01/84/050/00052/AM13/		Lic.No/Date:5610000532 28.05.2012				
submitted in this case. Accordingly, C	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-					

present in	resent in the meeting decided to fathly the Advance Authorization issued in this case as detailed below.				
S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Flexible Intermediate Bulk	500.000	PP Granules	360.180 M.T. (1.05	
	Containers, Net Contents:-	M.T.		Kg/Kg content in the	
	1) PP Granules-343.029			export product	
	MT, 2) UV Stabilizer-		UV Stabilizer	7.001 M.T.	
	7.001 MT, 3) Non-		Non-wovens	157.469 M.T. (1.05	
	wovens-149.970 MT, 4)			Kg/Kg content in the	
	Packing material (PP			export product	
	Granules)-5.000 MT		Packing material (PP	As per packing policy	
			Granules)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
40	HQ File :01/84/050/00053/AM13/		Lic.No/Date:2410036449 29.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate

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#### MANUAL AGENDA CASES

(41)

Case No.234	M/s. Gaurav International, Gurgaon.	
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/363/AM-12/DES-V	
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510315834 dated 30.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Tank Top made of 100%	1950 Nos.	100% Silk Chiffon printed	3861 Sq. meter
	Silk Chiffon printed woven		woven fabric, GSM-	(@ 1.98 sq. meter
	fabric, GSM-43+/-10%,		43+/-10%	per piece)
	Style:00401438			
2.	Ladies Tank Top made of 100%	600 Nos.	100% Silk dyed woven	1320 Sq. meter
	Silk dyed woven fabric, GSM-		fabric, GSM-60+/-10%	(@ 2.20 sq. meter
	60+/-10%, Style:00401438L			per piece)
3.	Ladies Vest made of 100% Silk	410 Nos.	100% Silk dyed woven	528.9 Sq. meter
	dyed woven fabric, GSM-60+/-		fabric, GSM-60+/-10%	(@ 1.29 sq. meter
	10%, Style:00701487			per piece)

The GSM should match in both import and export.

(42)

Case No.235	M/s. Niyaz Apparels, Chennai.		
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/113/AM-13/DES-V		
Ratification of input output norms against Advance Authorisation No.0410016767 dated 07.08.2001.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/31/2012-13/Hosy., dated 13.06.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Pant made out of	3000 Nos.	100% Nylon Duratrek II Nylon	2.60 Sq. meter
	100% Nylon Duratrek II		Canvas Full Dull Crinkle Durable	per piece
	Nylon Canvas Full Dull		fabric	
	Crinkle Durable fabric.		Zipper autolock-6"/6.5"/7"	Net to net
			Zipper autolock-4.5"/5"/5.5"	Net to net
			Zipper Nonlock-9"	Net to net
			Velcro (Hook & loop)	0.27 meters
				per piece
2.	Men's Shorts made out of	3000 Nos.	100% Nylon Duratrek II Nylon	2.50 Sq. meter
	100% Nylon Duratrek II		Canvas Full Dull Crinkle Durable	per piece
	Nylon Canvas Full Dull		fabric	
	Crinkle Durable fabric.		Zipper autolock-6"/6.5"/7"	Net to net
			Zipper autolock-4.5"/5"/5.5"	Net to net
			Zipper Nonlock-9"	Net to net
			Velcro (Hook & loop)	0.27 meters
				per piece

The GSM should match in both import and export.

(43)

Case No.236	M/s. Frontier Textiles Pvt. Ltd., Kolkata.	
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/326/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0210167259 dated		
03.10.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 28.06.2012.

(44)

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Case No.237	M/s Richa & Co., New Delhi		
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/340/AM-12/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510314950 dated 18.01.2011.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.06.2012.

(45)

Case No.238	M/s Vrijesh Corporation, Mumbai	
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/350/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0310677353 dated		
18.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flax/Cotton Fabrics (dyed),	10,500 Kgs.	Flax Yarn	8243 Kgs.
	twisted/untwisted. Flax Yarn:			

	7850 Kgs.			
2.	Flax/Cotton Fabrics (Grey & bleached), twisted/untwisted.	4200 Kgs.	Flax Yarn	3203 Kgs.
	Flax Yarn:3050 Kgs bleached.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## (46)

Case No.239	M/s Arvind Ltd., Bangalore	
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/144/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0710080780 dated		
03.10.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm's letter dated 4<sup>th</sup> October, 2012 has not received till date. The Committee is well aware that at present the June, 2012 is going on. Therefore, it is not possible for any letter dated 4<sup>th</sup> October, 2012. However, this Department has received the letter dated 11.01.2012 and 09.05.2012 from the applicant firm. This is not the letter dated 4<sup>th</sup> October, 2012. This is the letter dated 4<sup>th</sup> October, 2011 and the letter dated 4<sup>th</sup> October, 2011 has not received in this Department. Therefore, the Committee has decided to maintain status quo in this case.

# (47)

<u>\ \ \ \</u>		
Case No.240	M/s. Gaurav International, Gurgaon.	
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/85/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510295222 dated		
30.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.06.2012.

(48)

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Case No.241	M/s Richa & Co., New Delhi
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/034/AM-11/DES-V
Amendment/Addition of export product against Advance Authorisation No.0510258972 dated	
19.02.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.06/AM-13, held on 17.05.2012 in this case and in the description of export item No.3, 'Ladies Top' was mentioned in place of 'Girls Top'. With the approval of Chairman, NC-V Committee, the description in export item No.3 has been corrected and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 11.06.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(49)

Case No.242	M/s Niyaz Apparels, Chennai
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/498/AM-08/DES-V
Re-fixation of ad-hoc norms against Advance Authorization No.0410031790 dated 01.10.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and consider the written request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 12.07.2012 for personal hearing.

(50)

Case No.243	M/s. Niyaz Apparels, Chennai.
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/344/AM-12/DES-V
Ratification of input output norms for Advance Authorisation No.0410012050 dated 01.12.2001 –	
Techno Velocity Pant (Boys Pant) under para 7.5 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and consider the written request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 12.07.2012 for personal hearing.

(51)

Case No.244	M/s H.P. Cotton Textiles Mill Limited, New Delhi
NC 10/AM-13, dt. 14.06.2012	File No.01/80/50/1443/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510176505 dated	
16.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Surender Chowdhary, Sr. Manager – Accounts and Mr. S. K. Saha, G.M. (Q.C.), present before the NC on behalf of the firm. Mr. Chowdhary explained the details of the case before the Committee and informed that 'Caustic Soda' is not required to be imported as the same is cheaper in the local market. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Cotton Thread combed	150.000	Raw Cotton	198.000 M.T.
	gassed mercerised	M.T.	Caustic Soda	Not allowed
			Lubricant for Textiles	4.500 M.T. (100%)
			(Mystolube STL).	Constration basis)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

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	Case No.245	Ref. received from the PC-IV-B, M/s Aditya Birla Nuvo Ltd.,		
Kolkata		Kolkata		
	NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/376/AM-12/DES-V		
	Clarification sought as to whether "Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool" are covered under DEPB			

entry Sl. No.20 of the Product Group "Textiles".

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and consider the telephonic request of applicant firm for withdrawal of their request for seeking clarification. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to send the written request for withdrawal of their request. It was, therefore, decided to defer the case for re-listing on 12.07.2012. (53)

Case No.246	M/s Gaurav International, Gurgaon	
NC 10/AM-13, dt.14.06.2012	File No.01/84/50/323/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510281624 dated		
17.01.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.06/AM-13, held on 17.05.2012 in this case and in the description of export and import item No.2, 'dyed' was mentioned in place of 'bleached'. With the approval of Chairman, NC-V Committee, the description in export and import item No.2 has been corrected and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 11.06.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(54)

Case No.247	M/s. Loyal Textiles Mills Ltd., Kovilpatti.	
	Ref. received from O/o Textile Commissioner, Mumbai	
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/261/AM-10/DES-V	
Regarding DGFT Norms Committee Members Visit		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and consider the request of M/s. Loyal Textiles Mills Ltd., received through O/o Textile Commissioner, Mumbai, as all the technical members of the Norms Committee-V were present, for the visit of technical committee of DGFT in the production unit of M/s. Loyal Textiles Mills Ltd., Cuddalore for an on the spot study of increased consumption of flame retardant chemicals and also scrutinise their consumption records. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to accept the request of applicant firm for the visit of technical committee of DGFT in the production unit of M/s. Loyal Textiles Mills Ltd., Cuddalore. The technical committee of DGFT will be visited as per convenience of its members.

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